

**Central Administrative Tribunal  
Principal Bench**

**CP No.483/2018  
in  
OA No.1539/2010**

New Delhi, this the 14<sup>th</sup> day of December, 2018

**Hon'ble Mr. Justice L. Narasimha Reddy, Chairman  
Hon'ble Ms. Aradhana Johri, Member (A)**

1. Smt. Vijay Laxmi Gupta,  
W/o Late Shri N.R.Gupta.
2. Smt. Rachna Gupta (Elder Daughter),
3. Deepak Gupta (Elder Son)
4. Smt. Reena Gupta (Younger Daughter)
5. Harsh Gupta (Younger Son)

R/o B-2/209, Paschim Vihar, Delhi-63.

...Applicants  
(None)

**Versus**

Uday Pratap Singh,  
Vice Chairman,  
Delhi Development Authority,  
Vikas Sadan, INA, New Delhi.

...Respondents  
(By Advocate : Shri M.S. Reen)

**ORDER (ORAL)**

**Justice L. Narasimha Reddy, Chairman :-**

This contempt case is filed alleging that the respondents have not implemented the orders dated

18.09.2017 passed by this Tribunal in OA  
No.1539/2010.

2. Today, it is brought to our notice by the learned counsel for respondents that the order in the OA was stayed by the Hon'ble High Court of Delhi on 30.10.2018 in WP(C) No.11726/2018. Hence, the CP is closed, leaving it open to the applicant to take further steps, depending upon the outcome of the Writ Petition.

(Aradhana Johri)  
Member (A)

(Justice L. Narasimha Reddy)  
Chairman

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